- (a) how many persons are still undertrial in various cases under TADA Act in each State;
- (b) the reason for such long delay in decision of the cases; and
- (c) whether there are cases where trial is yet to start and the accused are in jail?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) The information regarding TADA cases pertaining to State Governments is not centrally maintained in the Ministry of Home Affairs. However, State-wise information in respect of TADA cases under trial being handled by Central Bureau of Investigation (CBI) is as under:-

SI.	Name of the State	No(s) of accused		
No.		charge-sheeted		
1.	Punjab	21		
2.	Jammu and Kashmir	42		
3.	Tamil Nadu	6		
4.	Assam	2		
	Total	71		

The reasons for long delay in decision of the above case include large number of witnesses, transfer of the judges, stay granted by the concerned High Courts.

In so far as cases being handled by CBI are concerned, there is no such case. However, as far as the State Governments are concerned, the information is being collected and will be laid on the Table of the House.

Terrorist groups targeting Pune, Delhi and Kanpur

699. SHRI T.K. RANGARAJAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that there were reports of terrorist groups in Pakistan who made Pune, Delhi and Kanpur as their targets;

- (b) whether Indian newspapers carried out such reports; and
- (c) the details of security measures taken in these cities?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) As per available inputs, a statement was reportedly made at a rally in Islamabad on February 5,2010 on 'Kashmir Solidarity Day' by the Jamaat-ud-Dawa deputy chief, Abdur Rehman Makki, where he said that the water issue had ensured that "Delhi, Pune and Kanpur" were all fair targets.

(b) Yes, Sir.

(c) The Government has been, on a continuing basis, reviewing the security arrangements in the light of the emerging challenges, and a number of important decisions and

measures have been taken. These measures, inter alia, include augmenting the strength of Central Para-Military Forces; amendment of the CISF Act to enable deployment of CISF in joint venture and private industrial undertakings; establishment of NSG hubs at Chennai, Kolkata, Hyderabad and Mumbai; empowerment of DG, NSG to requisition aircraft for movement of NSG personnel in the event of any emergency; strengthening and reorganizing of Multi-Agency Centre to enable it to function of 24x7 basis for real time collation and sharing of intelligence with other intelligence and security agencies; tighter immigration control, and effective border management through border fencing, flood lighting, deployment of surveillance equipment and coastal security. The Unlawful Activities (Prevention) Act, 1967 has been amended and notified in 2008 to strengthen the punitive measures to combat terrorism. The National Investigation Agency has been constituted under the National Investigation Agency Act, 2008 to investigate and prosecute offences under Acts specified in the Schedule. Suitable steps have been initiated to establish the proposed National Counter Terrorism Centre. As a part of steps to counter terrorists' threats, the National Intelligence Grid (NATGRID) is also envisaged. Closer cooperation and easy flow of vital intelligence between various states and central intelligence agencies have also been ensured.

Liberation of bonded labourers

700. SHRI VARINDER SINGH BAJWA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the number of bonded labourers liberated in the country, State/UT-wise during 2009 and so far this year;

(b) the number of persons apprehended, who were responsible for the same; and

(c) the central funds released to State/ UT Governments for the relief and rehabilitation of the liberated bonded labour during 2009-10 State/UT-wise and the number of such labourer who have been settled due to Central assistance?

THE MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): (a) to (c) In order to assist the States in rehabilitation of released bonded labourers, a Centrally sponsored Plan Scheme for rehabilitation of bonded labour is in operation since May, 1978. Under the scheme, assistance is provided @ Rs.20,000/- per bonded labour which is equally shared by Central and State Government concerned. The total number of bonded labourers released and rehabilitated during the years 2008-09 and 2009-10 (upto 28.2.2010) are as under:

Name of	Number of Bonded		Amount of Central	
States	Labourers released		assistance Released to	
	and rehabilitated		State/UT (Rs. in lakhs)	
	2008-09	2009-10	2008-09	2009-10
	(1.4.2008 to	(1.4.2009 to	(1.4.2008 to	(1.4.2009 to
	31.3.2009)	28.2.2010)	31.3.2009)	31.3.2010)
1	2	3	4	5
Bihar	409	264	36.00	22.10